

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 635 of 2020

IN THE MATTER OF:

Bank of Baroda

...Appellant

Versus

M/s. Sri Munisuvrata Agri International Ltd. & Anr.

...Respondents

Present:-

For Appellant: Mr. Pankaj Vivek, Advocate.

**For Respondent: Mr. Shailendra Jain, Ms. Soumya Dutta and
Ms. Manju Bhuteria, Advocates for-2.**

O R D E R
(Virtual Mode)

05.11.2020 Learned Counsel for the Appellant states that he was suffering from Covid-19 and thus, could not file Rejoinder. He seeks time.

Rejoinder may be filed within two weeks. Parties may file brief Written-Submissions, not more than three pages within three weeks. Copies of Judgments, on which they want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice) Hearing' on **09th December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)